

## NOTICE

Please take notice that Hon'ble The Chief Justice will not sit today i.e. on 22.11.2021. Cases listed before Hon'ble Division Bench No.01 comprising Hon'ble The Chief Justice and Hon'ble Mr. Justice Sujit Narayan Prasad shall remain stand over. Urgent matters, if any, listed before Their Lordships may be mentioned before Hon'ble Division Bench No. 02 comprising Hon'ble Mr. Justice Aparesh Kumar Singh and Hon'ble Mrs. Justice Anubha Rawat Choudhary in Court No. 12.

Please take notice that Hon'ble Mr. Justice Sujit Narayan Prasad will sit single today i.e.on 22.11.2021 at 12.00 P.M. in Court No.02 and take up the cases notified before His Lordship.

Dated the 22<sup>nd</sup> November, 2021  
High Court of Jharkhand, Ranchi

By Order,  
Sd/-  
(Sanjeev Kumar Das)  
Joint Registrar (L&C)

**NOTIFIED CASES CAUSELIST For Monday The 22<sup>nd</sup> November 2021**

**COURT NO. 2**

**SINGLE BENCH (BENCH ID-24812)**

**AT 12:00 PM**

**HON'BLE MR.JUSTICE SUJIT NARAYAN PRASAD**

**Admission**

1	C.M.P./52/2020	MANOJ KUMAR AGARWAL <b>vs</b> THE STATE OF JHARKHAND	DURGA C. MISHRA	NAVIN KUMAR MR.ASHUTOSH ANAND
	CODE OF CIVIL PROCEDURE, 1908			
2	Cont.(Cvl)/81/2020	BALESHWAR SAO <b>vs</b> THE STATE OF JHARKHAND	OM PRAKASH PRASAD	ATANU BANERJEE PRASHANT PALLAV
	CONTEMPT OF COURTS ACT 1971			
3	Cont.(Cvl)/102/2020	CHANDA DEVI <b>vs</b> THE STATE OF JHARKHAND	ARVIND KUMAR CHOUDHARY SEEMA KASHYAP ROHIT AGARWAL	KRISHNA SHANKAR ASHISH KR SHEKHAR
	CONTEMPT OF COURTS ACT 1971			
4	Cont.(Cvl)/106/2020	ROSHAN BAURI <b>vs</b> STATE OF JHARKHAND	MANOJ KUMAR RAM	NAVIN KUMAR MR.ASHUTOSH ANAND
	CONTEMPT OF COURTS ACT 1971			
5	Cont.(Cvl)/157/2020	NARESH CHANDRA MAHTO <b>vs</b> THE STATE OF JHARKHAND	NIKHIL KUMAR MEHTA ATUL RAI	ATANU BANERJEE
	IA NO, 3053/2021 (For Substitution)			
	CONTEMPT OF COURTS ACT 1971			
6	Cont.(Cvl)/160/2020	RAM NIWAS SINGH <b>vs</b> THE NATIONAL COUNCIL FOR TEACHERS EDUCATION	VIJAY RANJAN SINHA KAUSHALYA KUMARI	SUNIL KUMAR
	CONTEMPT OF COURTS ACT 1971			
<b>wt7</b>	C.Rev./53/2020	SWAMI RAM KRISHAN PARAMHANSH TEACHER TRAINING COLLEGE THROUGH ITS SECRETARY SHANKAR PRASAD SWARNKAR <b>vs</b> VINOBA BHAVE UNIVERSITY THROUGH ITS VICE CHANCELLOR	SAMEER SAURABH NITISH KRISHNA	DR.ASHOK KR.SINGH VIJAY RANJAN SINHA SUNIL KUMAR
	CODE OF CIVIL PROCEDURE, 1908			
<b>wt8</b>	C.Rev./65/2020	THE REGIONAL DIRECTOR NATIONAL COUNCIL OF TEACHERS EDUCATION <b>vs</b> RAM NIWAS SINGH	SUNIL KUMAR	
	CODE OF CIVIL PROCEDURE, 1908			
9	Cont.(Cvl)/216/2020	MD YOUSUF SHEIKH <b>vs</b> THE STATE OF JHARKHAND	GAUTAM KUMAR SINGH	JAYANT FRANKLIN TOPPO
	CONTEMPT OF COURTS ACT 1971			
10	Cont.(Cvl)/316/2020	PRABHAT KUMAR DAS ALIAS SRI PRABHAT KUMAR DAS <b>vs</b> THE STATE OF JHARKHAND	RAM CHANDRA PRASAD SAH CHANDRA G. A. BARDHAN	PRAKASH CHANDRA ROY
	CONTEMPT OF COURTS ACT 1971			
11	Cont.(Cvl)/388/2020	DR RAKESH PRASAD SHRIVASTAVA <b>vs</b> THE BOKARO STEEL PLANT THROUGH SRI H N RAI	SAMEER SAURABH VISHAL KUMAR	NEELAM TIWARY RAJIV RANJAN GAURAV ABHISHEKH DEEPANKAR
	CONTEMPT OF COURTS ACT 1971			
12	Cont.(Cvl)/400/2020	ABHOY ENTERPRISES THROUGH ITS PARTNER BINOY KUMAR SINGH <b>vs</b> STATE OF JHARKHAND	SHRESTH GAUTAM YOGENDRA YADAV OMPRAKASH RAHUL DEV	RAJIV RANJAN SACHIN KUMAR
	CONTEMPT OF COURTS ACT 1971			

**NOTIFIED CASES CAUSELIST COURT NO 2-FOR MONDAY THE 22ND NOVEMBER 2021 HIGH COURT OF JHARKHAND, RANCHI - 2 -**

13	Cont.(CvI)/605/2020	SUNIL KUMAR SHUKLA <b>vs</b> THE STATE OF JHARKHAND	SUBODH KUMAR PANDEY	MANOJ KR. NO.3
		CONTEMPT OF COURTS ACT 1971		
14	Cont.(CvI)/623/2020	MUKESH PRASAD <b>vs</b> STATE OF JHARKHAND	JAGDEESH	SURESH KUMAR
		CONTEMPT OF COURTS ACT 1971		
15	Cont.(CvI)/682/2020	AMIT KUMAR SINGH <b>vs</b> THE STATE OF JHARKHAND THROUGH THE SECRETARY INDUSTRIES DEPARTMENT OF INDUSTRIES	RAMIT SATENDER SURAJ SINGH SUNIL SINGH	MANOJ KUMAR DR.ASHOK KR.SINGH
	IA NO, 5614/2021 (For Early Hearing)			
		CONTEMPT OF COURTS ACT 1971		
16	A.APPL/9/2021	BARKHA SINGH <b>vs</b> BIJAY NARAYAN SINGH	VIBHOR MAYANK	
		ARBITRATION & CONCILATION ORDINANCE, 1996		
17	A.APPL/10/2021	BARKHA SINGH <b>vs</b> BIJAY NARAYAN SINGH	VIBHOR MAYANK	
		ARBITRATION & CONCILATION ORDINANCE, 1996		
18	A.APPL/11/2021	BARKHA SINGH <b>vs</b> BIJAY NARAYAN SINGH	VIBHOR MAYANK	
		ARBITRATION & CONCILATION ORDINANCE, 1996		
19	A.APPL/12/2021	BARKHA SINGH <b>vs</b> BIJAY NARAYAN SINGH	VIBHOR MAYANK	
		ARBITRATION & CONCILATION ORDINANCE, 1996		
20	A.APPL/14/2021	JHARIA PETROL SUPPLY THROUGH ITS PROPRIETOR MAINA DEVI <b>vs</b> INDIAN OIL CORPORATION LIMITED THROUGH ITS D G M R S	INDRAJIT SINHA AWINASH KUMAR VIPUL PODDAR ANKIT VISHAL AJAY KUMAR SAH	RAHUL LAMBA
		ARBITRATION & CONCILATION ORDINANCE, 1996		